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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3330/2001

New Delhi, this the 13th day of the December, 2001

HON'BLE MR. M.P.SINGH, MEMBER (A)

1. Smt. Vinay Sharma
W/o Late Shri Jai Prakash Sharma
2. Ajay Kumar Sharma
S/o Late Shri Jai Prakash Sharma

Both resident of House No.32/3, Uri Enclave
Delhi Cantt-110010.

... Applicant

(By Advocate: Shri A.K. Trivedi)

V E R S U S

1. Union of India,
Through it's Secretary
Ministry of Defence
South Block, New Delhi.
2. The Chief Engineer
HQs C.E. Delhi Zone
Delhi Cantt-10.
3. The Commander Works Engineer
(Utility), Delhi Cantt-10
4. The Carrison Engineer
Water Supply & A/C
Delhi Cantt-10.
5. The Commandant
Central Aviation Support Depot
(Pinto Park) Delhi Cantt-10.

... Respondents

O R D E R (ORAL)

Heard Shri A.K. Trevadi, learned counsel for the applicant.

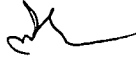
2. By filing this OA, the applicant has sought relief by praying a direction to the respondents to consider the case of the applicant No.2 for appointment on compassionate grounds against any Group 'C'/Group 'D' post.



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3. Brief facts of the case are that the husband of the applicant No.1 was working as FGM in the office of respondent No.4 and died in harness on 3.6.1996, leaving behind his widow and three minor children. The applicant No.1 had submitted an application on 11.8.1996 to the respondents stating that she did not have any source of income and therefore, the case of applicant No.2, i.e., her elder son be considered for appointment on compassionate ground. Thereafter the applicant No.2 also submitted an application dated 28.9.1996 for his appointment in a suitable job in MES Department on compassionate ground. The respondents vide their letter dated 20.3.1997 had intimated applicant No.1 that the case of her son (applicant No.2) would be processed when her son attains the age of 18 years in January 1999. On 12.5.1999, the respondents themselves have taken up the matter for grant of compassionate appointment to the applicant No.2 and have also intimated the same to the applicants in this regard. The applicant No.2 has submitted ^{his} ~~her~~ representation to the respondents on 29.11.2001. Till now the respondents have not taken any decision on the aforesaid representations of the applicants.

4. In the circumstances, at this stage, I feel that the ends of justice will be duly met, if a direction is given to the respondents to dispose of the aforesaid representations of the applicant No.2 by passing a speaking, detailed and reasoned order. The respondents are accordingly directed to consider the aforesaid representations of the applicant and, also treat the OA



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as a part of the representations, and pass a speaking, detailed and reasoned order within a period of six weeks from the date of receipt of a copy of this order.

5. The present OA is disposed of in the aforestated terms at the admission stage itself.

6. Registry is directed to send a copy of the OA alongwith a copy of this order.


(M.P.SINGH)
MEMBER(A)

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